NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP 81(ND)/2017

CORAM:

PRESENT: SH. R. VARADHARAJAN HON'BLE MEMBER(J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

NAME OF THE COMPANY: Ms. Parul Kapoor & Ors. V/s. M/s. S. M. Brass House Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

Present:

Mr. Amar Khera, Advocate for the Petitioner

ORDER

An application CA 144/2017 has been filed by the Petitioner praying for restoration of the petition which had been dismissed in default as well as for non-prosecution. The conduct of the petitioner in respect of their lackadaisical approach in prosecuting their case had been noted. Notice of this application has been accepted by the Ld. Counsel for the Respondent who vehemently oppose the same.

Keeping in view the submissions made as well as the fact that it would be equitable and expedient to adjudicate the matter on merits, this application is allowed subject to the payment of Rs. 10,000/- as costs. On the payment of cost, the case shall stands restored to its original stage and number.

CA 144/2017 stands disposed of in terms of the Bar.

To come up on 31st January, 2018.

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(R. Varadharajan)

Member (J)

-S-Ut

(Ina Malhotra)

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Member (J)